

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B. A. No. 6217 of 2021

1. Karan Maharana @ Karan Ram
2. Sura Purty ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Arun Kumar ,Adv.
For the State : Mr. Tapas Roy ,Addl. P.P.

02 / 06.09.2021

Heard the parties through Video Conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioners the defects pointed out by the Stamp Reporter are ignored for the present.

Apprehending their arrest, the petitioners has moved this Court for grant of privilege of anticipatory bail in connection with Chaibasa Sadar P.S. Case No. 57 of 2020 registered under Sections 406, 409, 420, 120B, 34 of the Indian Penal Code.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners are staff of Gramin Sewa Co-operative Society Ltd. and the petitioners in connivance with the co-accused persons, have dishonestly and fraudulently induced the informant and others to open the R.D. accounts with the Gramin Sewa Co-operative Society Ltd and they assisted the co-accused person, in furtherance of criminal designs for allurements to the innocent person, to deposit money in the scheme of daily deposit and on such, allurements, the victim had deposited a total sum of Rs. 1,74,500/- and the maturity amount of this deposit were never returned to the victim. It is then submitted that the allegations against the petitioner are all false and there is no allegation against the petitioners of dishonest intention at the time

of entrustment of money to them. It is next submitted that the petitioners are ready to co-operate with the investigation of the case and co-accused with similar allegations have already been granted privilege of anticipatory bail by a co-ordinate Bench of this court vide order dated 02.03.2021 passed in ABA no. 263 of 2021, hence, the petitioner be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioners.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioners. Hence, in the event of arrest by the police or surrender within a period of six weeks from the date of this order, the petitioners shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned CJM, Chaibasa in connection with Chaibasa Sadar P.S. Case No. 57 of 2020 subject to the condition that the petitioners will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-